2391

THE MINISTER OF SUPPLY AND MINISTER OF STATE IN MINISTRY OF FINANCE (SHRI R. K. KHADILKAR) : No, Sir. The present practice of the LIC is to waive furture premiums under whole Life policies which fall lue on and after the policy anniversary mmediately following completion of 80 years of age by the life assured or on and after the 35th policy anniversary, which wer is later. No proposal to change this practice is under consideration.

928. [Transferred to the 18th December, 1969]

L.I.C BOARD

929. SHRI A. P. CHATTERJEE: Will the PRIME MINISTER be pleased to refer to the answer o Unstarred Question No. 165 given in th: Rajya Sabha on the 22nd July 1969 and state whether no technical person conversant with all branches of life insurance has so far been taken as a member of the L.I.C. Board?

THE MINISTER OF SUPPLY AND THE MINISTER OF STATE THE MINISTRY OF FIN IN FINANCE (SHRI R. K. KHADILKAR): None of the Members o' the life Insurance Corporation is technically conversant with all branches of life insurance.

L.I.C. DEVELOPMENT OFFICERS

930. SHRI A. 1. CHATTERJEE: Will the PRIME MINISTER be pleased to refer to the answer to Unstarred Question No. 1122 given in the Rajya Sabha on the 12th Augus 1969 and state:

- (a) whether the work-norms for development officers have been unilaterally imposed on the Development Officers of the L.I.C.;
- (b) whether the service conditions of the development officers were settled by a Government Order of 1957;
- (c) whether the work-norms as imposed on the Development Officers are laid down in their service conditions; and
- (d) if not, whether such work-norms will be in breach of those service conditions?

THE MINISTER OF SUPPLY AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR): (a) The L.I.C. as the employer has fixed the work-norms of the the Development Officers. Earlier,

there were discussions between the L.I.C. and the representatives of the National Federation of Insurance Field Workers of India on the question of worknorms though no agreement was reached.

to Questions

- (b) Yes, Sir.
- (c) The Government Order only broadly defined the duties of the Field Officers as they were then designated. did not lay down work-norms.
- (d) Since work-norms fixed by the L.I.C. are not inconsistent with the Government Order, there is no breach of the service conditions of the Development Officers.

L.I.C. PATNA DIVISION

931. SHRI A. P. CHATTERJEE: will the PRIME MINISTER be pleased

- (a) whether the Divisional Manager of the L.I.C. of the Patna Division is using the conveyance of his subordinate staff for his personal use; and
- (b) if so, what steps are proposed to be taken in the matter?

THE MINISTER OF SUPPLY AND HE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR): (a) and (b): The information is being collected and will be laid on the Table of the House as soon as it is available.

General Insurance

932. SHRI A. P. CHATTERJEE: Will the PRIME MINISTER be pleased to state:

- (a) whether Government's attention has been drawn to a report appearing in the Statesman dated the 6th November 1969 (Delhi edition) to the effect that the the Government of India are having second thoughts over the takeover of the business of General Insurance and that Government feel that the takeover of the business of General Insurance will not help Government much in getting additional resources; and
- (b) if so, what is the reaction of Govern ment in the matter?

THE MINISTER OF SUPPLY AND MINISTER OF S THE STATE IN FINANCE (SHRI R. K. KHADILKAR): (a) (b) Government would prefer to watch the actual working of the Insurance (Amendment) Act, 1968 which came into force only recently on June 1, 1969. Government would naturally review the matter in the light of experience.

जीवन बीमा निगम की मीटिंग

- 933. डा॰ भाई महावीर : क्या प्रधान मंत्री यह बताने की कृपा करेंगी कि :
- (क) गत एक वर्ष (1968) में जीवन बीमा की ओर से कितनी "डेवलपमेंट मीटिंगें" की गयीं और उन मीटिंगों में किन किन अधि-कारियों ने हिस्सा लिया; और
- (ख) उन मीटिंगों के लिए भत्ते के रूप में कूल कितनी राशि दी गयी ?

†[L.I.C. MEETINGS

933. DR. BHAI MAHAVIR: Will the PRIME MINISTER be pleased to state:

- (a) the number of development meetings convened by the Life Insurance Corporation during the last year (1968) and the details of the officers who participated in these meetings; and
- (b) the total amount of allowances paid for these meetings?]

पूर्ति मंत्री तथा वित्त मंत्रालय में राज्य मंत्री (श्री आर० के० खाडिलकर) : (क) तथा (ख) सूचना इकट्ठी की जा रही है तथा उप-लब्ध होते ही सदन की मेज पर रख दी जायगी।

†[THE MINISTER OF SUPPLY AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR): (a) and (b) The information is being collected and will be laid on the Table of the House as soon as it is available.]

अखिल भारत नेत्र सुधार संघ, नई दिल्ली

394. डा० भाई महावीर : क्या स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास और नगर विकास मंत्री 27 अगस्त, 1968 को राज्य सभा में अतारांकित प्रश्न संख्या 1392 के दिए गये उत्तर को देखेंगे और यह वताने की कृपा करेंगे कि :

- (क) क्या एक नेत अस्पताल चलाने के लिये भूमि तथा अनुदान दिया गया था और उस अनुदान से खरीदा गया साज-सामान तथा भूमि अभी भी अखिल भारत नेत्र मुधार संघ के अधिकार में हैं;
- (ख) यदि उपरोक्त भाग (क) का उत्तर 'हां 'हो तो क्या संघ ने वह भूमि तथा अन्य सम्पत्ति भगवानदास स्मारक न्यास को हस्तां-तिरत कर दी है;
- (ग) यदि हां, तो किन निबन्धनों तथा भर्तों के अधीन ;
- (घ) इन दोनों संस्थानों की कुल अप्रम-दनी क्या है और उसका कितना अंश महामंत्री डा॰ कुमारपाल व उनके रिश्तेदारों के वेतनों के रूप में लग जाता है; और
- (ङ) नेत्र अस्पताल में आपरेशन करने वाले डाक्टर कौन-कौन हैं और उनकी योग्य-ताएं क्या हैं?

†[Akhil Bharat Netra Sudhar Sangh, New Delhi

934. DR. BHAI MAHAVIR; : Will the Minister of HEALTH AND FA-MILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOP-MENT be pleased to refer to the reply to Unstarred Question No. 1392 given in the Rajya Sabha on the 27th August 1968 and state:

- (a) whether land and grant was given to run an eye hospital and the land and the equipment purchased with that grant are still in the possession of the Akhil Bharat Netra Sudhar Sangh;
- (b) if the reply to part (a) above be in the affirmative whether the Sangh has transferred that land and other properties to the Bhagwandas Memorial Trust;
- (c) if so under what terms and conditions;